

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.70760 of 2013

(Arising out of Order-in-Original No.07/Commr./CE/KOL-V/Adjn/2013 dated 22.03.2013 passed by Commissioner of Central Excise, Kolkata-V.)

M/s. Tara Holding Private Limited

(16B, Shakespeare Sarani, Old B.K.Market, 1st Floor, Kolkata-700071.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-V

.....Respondent

(180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

WITH

Excise Appeal No.70761 of 2013

(Arising out of Order-in-Original No.06/Commr./CE/KOL-V/Adjn/2013 dated 20.03.2013 passed by Commissioner of Central Excise, Kolkata-V.)

M/s. Tara Holding Private Limited

(16B, Shakespeare Sarani, Old B.K.Market, 1st Floor, Kolkata-700071.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-V

.....Respondent

(180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

AND

Excise Appeal No.70762 of 2013

(Arising out of Order-in-Original No.07/Commr./CE/KOL-V/Adjn/2013 dated 22.03.2013 passed by Commissioner of Central Excise, Kolkata-V.)

Shri Tarachand Jain

(C/o. Tara Holdings Pvt.Ltd., 16B, Shakespeare Sarani, Old B.K.Market, 1st Floor, Kolkata-700071.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-V

.....Respondent

(180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)
Shri S.Mukhopadhyay, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 75543-75545/2023

DATE OF HEARING : 6 June 2023

DATE OF DECISION : 6 June 2023

Per : P.K. CHOUDHARY :

We find that the Tribunal vide Order No.MO/76030-76032/2018 dated 29.11.2018 rejected the Stay Applications filed by the Appellants and directed them to deposit 7.5% of the duty demand and report compliance within 6(six) weeks i.e. by 21.01.2019. We find that the Appellants have not made any communication regarding the compliance made in respect of the aforesaid order. Accordingly, we dismiss the Appeals for non-compliance with the order dated 29.11.2018.

In view of the above, all the Appeals, filed by the Appellants, are dismissed.

(Dictated and pronounced in the open Court.)

Sd/
(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)